

**National Company Law Appellate Tribunal**

**Principal Bench, New Delhi**

**Company Appeal (AT) No. 143 of 2020**

**IN THE MATTER OF:**  
**Pralhad Hage & Ors.**

**...Appellants**

**Vs.**

**Shyam Sirur & Ors.**

**...Respondents**

**Present:**

**For Appellants:** Mr. Arun Kathpalia, Sr. Advocate with Ms. Surekha Raman, Mr. Shrenik Gandhi and Mr. Vijay Valsan, Advocates.

**For Respondents:** Ms. Shikha Tandon, Mr. Ankoosh Mehta, Ms. Durga Agarwal and Mr. Shyam Kapadia, Advocates for R-1,3 &9.  
Mr. Nikhil Pratap, Advocate for R-7.

**With**

**Company Appeal (AT) No. 227 of 2020**

**IN THE MATTER OF:**  
**Pralhad Hage & Ors.**

**...Appellants**

**Vs.**

**Shyam Sirur & Ors.**

**...Respondents**

**Present:**

**For Appellants:** Mr. Arun Kathpalia, Sr. Advocate with Ms. Surekha Raman, Mr. Shrenik Gandhi and Mr. Vijay Valsan, Advocates.

**For Respondents:** Ms. Shikha Tandon, Mr. Ankoosh Mehta, Ms. Durga Agarwal and Mr. Shyam Kapadia, Advocates for R-1,3 &9.  
Mr. Nikhil Pratap, Advocate for R-7.

**ORDER**

**(Through Virtual Mode)**

**05.03.2021:** Heard Learned Senior Counsel for the Appellant in Company Appeal (AT) No. 227 of 2020. He commences his arguments but due to paucity of time the arguments remained inconclusive.

Learned Counsel for the Respondent is allowed to file the list of events along with 'Compilation of Judgements' within a week.

Let the matter be fixed on **24<sup>th</sup> March, 2021** at 2.00 PM.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Dr. Alok Srivastava]  
Member (Technical)**

sr/bm

*Company Appeal (AT) No. 143,227 of 2020*